

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION NO.1276/1995.

Tuesday, this the 2nd day of January, 2001.

Coram: Hon'ble Shri Kuldip Singh, Member (A),
Hon'ble Smt. Shanta Shastry, Member (J).

Vishnu Shidu Hadade,
146/4397,
Kannamawar Nagar - 1,
Vikhroli (East),
Bombay - 400 083.
(By Advocate Shri P.A.Prabhakaran)

...Applicant.

Vs.

► The Chief Commissioner of Income-tax,
3rd Floor, Aayakar Bhavan,
M.K.Road,
Bombay - 400 020.
(By Advocate Shri V.D.Vadhavkar for
Shri M.I.Sethna)

...Respondents.

: O R D E R (ORAL) :

{Per Shri Kuldip Singh, Member (J)}

Heard Shri P.A.Prabhakaran, Counsel for the applicant and
Shri V.D.Vadhavkar for Shri M.I.Sethna, Counsel for the
Respondents.

► 2. This O.A. can be disposed on a short ground. The
applicant is claiming seniority over certain persons who have not
been made a party to the O.A. Any order passed in this O.A.
will affect the rights of those persons who have not been made a
party to this O.A. The O.A. suffers from non-joinder of parties.
Hence, it is dismissed. No costs.

Shanta F

(SHANTA SHAstry)
MEMBER(A)

Kuldip S

(KULDIP SINGH)
MEMBER(J)